

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
RAJYA SABHA
UNSTARRED QUESTION NO-1542
ANSWERED ON-12/03/2025

**IMPLEMENTATION OF STANDARD CODE/SOP UNDER SECTION 136A OF THE MV
ACT, 1988**

1542. SHRI SHAKTISINH GOHIL:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :-

- (a) whether Government is aware of the assurance given on March 15, 2023, for developing a standard CODE/SOP for implementation of electronic monitoring under Section 136A of the MV Act, 1988;
- (b) whether Government prepared and implemented a standard CODE/SOP for highway monitoring under Section 136A;
- (c) if so, the details of the standard CODE/SOP;
- (d) if not, the reasons for the delay and the expected timeframe for its implementation; and
- (e) whether Government is aware that the lack of a standard CODE/SOP has resulted in non-uniform implementation of provisions under Section 136A?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (e) Section 136(A) of the Motor Vehicles Act, 1988 provides for electronic monitoring and enforcement of road safety on National Highways, State Highways, roads or in any urban city within a State which has a population upto such limits as may be prescribed by the Government.

Accordingly, Government has published Rule 167A under the Central Motor Vehicles Rules, 1989 in August 2021 for Electronic Monitoring and Enforcement of Road Safety at high-risk and high-density corridors on National Highways, State Highways and at critical junctions in cities with population of one Million or more and cities included under National Clean Air Programme (NCAP) in the Country.

The rule contains various provisions for electronic monitoring and enforcement of Road Safety such as definition of electronic enforcement devices; list of offences for which the footage from an electronic enforcement device having electronic stamp for location, date and time can be used to issue challan; warning signs notifying the public that such electronic device is in use; information which should be accompanied with the auto-generated challan through the electronic devices; issuance of challan with a notice of offence in electronic form viz. SMS or email or in physical form; time period of sending of notice of offence and store of electronic record collected by way of electronic monitoring devices, etc.
